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re-consider this, to sit with us I can assure him that if there is a sitting of the Select Committee, we shall not let him down We shall certainly make suggestions which will improve the Bill. But if they go on eroding the rights of the press and of the people of this country, we shall definitely oppose it lock, stock and barrel with whatever strength we have got

SHRI VIDYA CHARAN SHUKLA The hon. Member has taken the attitude that this Bill is against the working journalists or the working people Actually, this Bill is against those who are all the time working against the interests of the working journalists, not against the working journalists, because none of the working 10U1 nalists do the objectionable things which are listed in the ordinance, and I am surprised how a knowledgeable person like Shri Banerjee says that this will affect the working journalists and not the jute press Really it is meant for all those people who have been violating the ethics of journalism day in and day out It is going to affect them only Those who do not violate the well-accepted ethics of journalism have nothing to fear from this

SHRIS M BANERJEE I say that the workers and the trade unions are going to be affected by it

SHRI VIDYA CHARAN SHUKLA I can quote that the working-class as well as working journalists need not fear anything out of this It is only mean for such people who have been defying the freedom of the Piess by misusing it in various ways The hon Member might have noticed that the objectionable matters that have been listed a e already crimes under varby this Parliaious statutes passed The only thing that we are ment doing is that we are listening them in a proper manner so that in case they are represented by visible representation or printed matters which are published and circulated, only then they will be subject to certain penalities and other things to which, today, they are not Even though it is a crime, when it is printed in the newspaper, printed in the shape nt pamphlets or posters, then it is difficut to take action against them Now. with this thing coming on we will be able to take action against those people But those people who are saying things for the benefit of the workingclass and the general people of the country, need not fear for this Only such people who violate the ethics of this, have to fear this I did not suspect Mr Banerjee to stand up and oppose the introduction of the Bill It is not possible for us to refer it to the Select Committee because of obvious reasons. This being an ordinance, it has to be ratified by Parliament within a certain time.

MR SPEAKER The question is-

That leave be granted to infroduce a Bill to provide against the printing and publication of incitement to crime and other objectionable matter"

## The motion was adopted

SHRI VIDYA CHARAN SHUKLA I introduce the Bill

## STATEMENT RF PREVENTION OF PUBLICATION OF OBJECTIONABLE MATTER ORDINANCE, 1975

THE MINISTER OF STATE OF INFORMATION AND BROADCAST-ING (SHRI VIDYA CHARAN SHUK the Table LA) I lav on an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Preven tion of Publication of Objectionable Matter Ordinance, 1975

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